CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, MUMBAI

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 961 of 2012

(Arising out of Order-in-Appeal No. YDB/27, 28/LTU/MUM/2012 dated 28.02.2012 passed by the Commissioner of Central Excise & Service Tax (Appeals), Mumbai)

M/s Asian Paints Ltd. .... Appellant

Versus

Commissioner of Central Excise & Service Tax (LTU), Mumbai .... Respondent

Appearance:

None for the Appellant

Shri Sydney D'Silva, Auth. Representative for the Respondent

CORAM:

HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE MR. C.J. MATHEW, MEMBER (TECHNICAL)

FINAL ORDER NO. A/87251 / 2021

Date of Hearing: 30.11.2021

Date of Decision: 30.11.2021

Per: Ashok Jindal

When the matter was called for hearing today, the Ld. AR for the Revenue submits that the appellant has opted under the SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Dictated and pronounced in open court)

(C.J. Mathew)
Member (Technical)

(Ashok Jindal)
Member (Judicial)

Sinha